COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 264 OF 2014 & IA NO. 1131 OF 2018 APPEAL NO. 173 OF 2015 & IA NO. 1130 OF 2018 AND APPEAL NO. 277 OF 2015

Dated: 5th September, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Punjab State Power Corporation Ltd. Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Mr. Ashwin Ramanathan

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

<u>ORDER</u>

Since the appellant has filed IAs for allowing additional grounds of appeal, since additional grounds refers many factual issues, respondent's counsel seeks two weeks' time to file reply. Respondent's counsel is directed to file reply within two weeks' time i.e. on or before 19.09.2018 with advance copy to the other side.

List the matter for hearing on 27.09.2018.

(S. D. Dubey) Technical Member

(Justice Manjula Chellur) Chairperson